

In the latest advisory issued to the States and UTs on 04.07.2018, State Governments and UT Administration have been advised to keep watch for early detection of such trends of circulation of rumours having potential for violence, and take all required measures to counter them effectively and to deal firmly with persons taking law into their own hands.

Promises made in Andhra Pradesh Reorganisation Act

897. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether many promises made in the Andhra Pradesh Reorganisation Act are still to be met;
- (b) if so, the details thereof and the reasons for the delay; and
- (c) whether the Central Government will commit itself to any time-frame to implement all the provisions of the said Act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) Large number of the provisions of the Andhra Pradesh Reorganisation Act, 2014 have been implemented. The remaining provisions of the Andhra Pradesh Reorganisation Act, 2014, including Schedule XIII projects, are at various stages of implementation. Some of these projects have long gestation period. Section 93 of the Andhra Pradesh Reorganisation Act, 2014 provides that the Central Government shall take all necessary measures as enumerated in the Thirteenth Schedule for the progress and sustainable development of the successor States within a period of ten years from the appointed day.

Modernisation of police stations in Andhra Pradesh

898. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is supplementing the efforts of the States in modernisation of police stations across the country including the State of Andhra Pradesh;
- (b) if so, the details thereof;
- (c) whether Government has enhanced the allocation to the State of Andhra Pradesh after 2014, the year in which the State was bifurcated;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?